



**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.69/2021

This the 13th day of January, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

N. N. Ahuja, Former Consultant,
Aged 64 years, (Senior Citizen),
S/o Shri D. N. Ahuja,
R/o D-102, Plumeria Garden Estate,
Sector Omicron III, Greater Noida,
Gautam Budh Nagar (UP).

...

Applicant

(through Mr. Suresh Sharma, Advocate)

Versus

1. Union of India,
Through Secretary,
Department of Agriculture, Cooperation & Farmers' Welfare,
Krishi Bhawan,
New Delhi – 110001.
2. Joint Secretary (Cooperation),
Department of Agriculture, Cooperation & Farmers' Welfare,
Cooperation Division,
Krishi Bhawan,
New Delhi – 110001.
3. Additional Commissioner (Cooperation)/ (L&M)
Department of Agriculture, Cooperation & Farmers' Welfare,
Cooperation Division,
Krishi Bhawan,
New Delhi – 110001.

... Respondents

(through Mr. Gyanendra Singh, Advocate)

ORDER (Oral)

Justice L. Narasimha Reddy, Chairman:



The applicant retired from service as Section Officer. Thereafter, he was appointed as Consultant in the Ministry of Agriculture through order dated 20.12.2016, for a period of one year. That was extended till 10.04.2018 through an order dated 11.01.2018. The applicant contends that the proposal for further extension of his term was favourably considered at one stage, but at the higher level it was rejected. It is also stated that pending such consideration he continued to function as Consultant till 23.10.2018. The grievance is that the respondents did not pay the emoluments for the period between 11.04.2018 and 23.10.2018 with interest @ 12%. This OA is filed with a prayer to pay the salary for the said period.

2. We heard Mr. Suresh Sharma, learned counsel for the applicant and Mr. Gyanendra Singh, learned counsel for the respondents.



3. It is a matter of record that the applicant was appointed as Consultant in the Ministry of Agriculture, for a period of one year, through order dated 02.01.2017. An order was passed on 11.01.2018, extending the term of as many as 10 Consultants. While in most of the cases, it was up to 31.12.2018, in the case of the applicant, it was up to 10.04.2018. The proposal is said to have been for moved for extension of the applicant beyond 10.04.2018, but the same did not materialise. The result is that the applicant was Consultant only till 10.04.2018. Any acts on the part of the applicant beyond that date did not have any authenticity. Therefore, the question of directing the respondents to pay the emoluments for any period beyond 10.04.2018 does not arise.

4. We do not find any merit in the OA. It is accordingly dismissed. There shall be no order as to costs.

(Mohd. Jamshed)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

lg/rk/ankit/sd